

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.2904
TO BE ANSWERED ON 18.03.2025**

TRIBAL SANITATION WORKERS

2904. SHRI SUDAMA PRASAD:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the working conditions of tribal workers in Gujarat who are paid below minimum wages & without social security;
- (b) the details of actions have been taken against the private companies denying Government mandated minimum wages and social security;
- (c) whether the Ministry conducted any assessment of the working conditions under which scheduled caste/scheduled tribe workers are forced to work, if so, the details of the assessment reports, if not, the reasons therefor;
- (d) the details of private waste collection companies in the country and the details of scheduled caste and scheduled tribe workers currently working under the same, State-wise; and
- (e) whether the Ministry filed complaints against companies and people violating the Supreme Court orders and law in terms of failure to pay minimum pay and manual scavenging provide details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) & (b): Ministry of Labour and Employment has informed that the Chief Labour Commissioner (CLC) (C) organization conducts regular inspection of the establishments falling in the central sphere to ensure implementation of the provisions of various labour Laws. Private waste collection companies fall within the jurisdiction of respective State Governments for implementation of various labour laws.

(c) & (d): No such data is maintained centrally.

(e): Action to be taken regarding failure to pay minimum wages lies with the State Government. As regards manual scavenging as per the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013)" manual scavenging is a banned activity in the country with effect from 6.12.2013. No person or agency can engage or employ any person for manual scavenging from the above date. Any person or agency who engages any person for manual scavenging in violation of the provisions of the MS Act, 2013 is punishable under Section 8 of the above Act, with imprisonment upto 2 years or fine upto Rs. One Lakh or both.

No report of the practice of manual scavenging has been received from States/UT Governments.
